

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

O.A. No. 997/93

New Delhi this the 11th Day of April 1997.  
Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)

Hon'ble Dr. S.P. Biswas, Member (A)

Shri Bhale Ram s/o Sh. Vijay Singh,  
Resident of 103/Sector - IV,  
R.K.Puram, New Delhi.

(By Advocate: Shri Dayal Singh & Sh. R.P.Kapoor)

(8)

Vs

Union of India,  
through the Secretary,  
Ministry of Home Affairs,  
North Block,  
New Delhi

The Director General,  
Bureau of Police Research & Development,  
Ministry of Home Affairs,  
Block - II, 3/4 Floors,  
CGO Complex, Lodhi Road,  
New Delhi.

(By Advocate: Shri R.V.Sinha)

O R D E R

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)

1. The petitioner in this case was a Constable in Delhi Police w.e.f. 18.6.1958 and joined the Bureau of Police Research and Development (hereinafter referred as BPR&D) on 3.2.1971 as Constable.

2. Respondent, BPR&D absorbed the petitioner as Constable on 6.4.1984; thereafter he was given promotion to the post of Head Constable on regular basis w.e.f. 4.4.1985 and he got further promotion to the post of Assistant Sub Inspector on 31.5.1990. The respondents by an order dated 23.4.1993 reverted the petitioner as Constable stating that

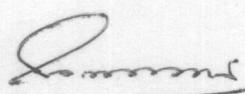
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the promotion of the petitioner to the post of Head Constable and thereafter as Assistant Sub Inspector is wrong, since the recruitment rules to the post of Head Constable requires 10 years in the grade.

(9)

3. We have held in the case of Chhotu Ram vs. UOI in OA No. 1165/93 that this reversion order dated 23.4.1993 cannot be sustained and for the reason stated in the said OA, this OA is also allowed and the direction given therein shall also be applicable to the petitioner in this case as well, and our decision in the said OA shall form part of this OA as well.

4. With these directions this OA is allowed with no order as to costs.

  
(S.P.Biswas) -  
Member (A)

  
(Dr. Jose P. Verghese)  
Vice-Chairman (J)

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